

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RANSAN PACKAGING PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	RANSAN PACKAGING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	13/05/2013
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U74999TN2013PTC091108
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: NEW NO.11, OLD NO.7, KAILASAM STREET TONDIARPET, Chennai, CHENNAI, Tamil Nadu, India, 600081
6.	Insolvency commencement date in respect of corporate debtor	14/12/2023 (Copy of order received on 15/12/2023)
7.	Estimated date of closure of insolvency resolution process	11/06/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S KASI VISWANATHAN Regn. No.: IBBI/IPA-001/IP-P00396/2017-18/10714
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No 8 Mahalakshmi layout, 422/2 Subramaniam Palayam, Gnanambikai Mills Post, Coimbatore - 641029 Email - <a href="mailto:kasi.s@gopalaiyer.in">kasi.s@gopalaiyer.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	4, Guru Govind Singh Road, R S Puram, Coimbatore - 641002 Email - <a href="mailto:cirp.ransanpackaging@gmail.com">cirp.ransanpackaging@gmail.com</a>
11.	Last date for submission of claims	28/12/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, Chennai Bench - I in CP/IB/59/CHE /2023 has ordered the commencement of a corporate insolvency resolution process of the **RANSAN PACKAGING PRIVATE LIMITED** on 14<sup>th</sup> December 2023.

The creditors of **RANSAN PACKAGING PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 28<sup>th</sup> December 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



**C.A.S. KASI VISWANATHAN**

**Insolvency Resolution Professional**

**Reg. No. IBBI/IRPA-001/IP-P00396/2017-18/10714**

**8, Mahalakshmi Layout,**

**Subramaniampalayam Road,**

**G.N. Mills Post, Coimbatore - 641 029.**

AFA No. AA1/10714/02/310324/105600, Valid up to 31/03/2024

Date: 16<sup>th</sup> December 2023

Place: Coimbatore

# ANSR plans 25 mega capability centres in India by next year

Centres would be primarily from sectors like BFSI, airlines, retail, and consumer packaged goods

AYUSHMAN BARUAH  
Bengaluru, 17 December

Global capability centres (GCCs) in India are set to gain further momentum in 2024 as ANSR, an end-to-end GCC consulting firm, plans to set up about 25 large-scale GCCs in the country next year.

Factors like cost, talent, and value creation continue to drive multinationals to set up more GCCs in India. "We are currently doing one every three weeks and looking at setting up one every two weeks next year. The large-scale GCCs are of companies with revenues of over \$10 billion," Lalit Ahuja, founder and chief executive officer (CEO), ANSR, told *Business Standard*. The GCCs would be primarily from non-tech sectors like banking, financial services & insurance (BFSI), airlines, retail, consumer packaged goods, and media.

"They are big adopters of everything digital. They are transforming into data-driven decision-making



**“EARLIER, GCCS NEEDED HUGE SCALE AND INVESTMENT. SO, IT WAS MORE OF A FORTUNE 500 PLAY. NOW SETTING UP GCCS HAVE BECOME VERY EASY. THERE IS ALMOST NO CAPITAL INVOLVED”**

**LALIT AHUJA, Founder & CEO, ANSR**

enterprises, but don't have the DNA to be a tech company," Ahuja said.

While traditionally, ANSR focussed on the North American market, it is currently seeing a lot of traction from the UK, European Union, Australia and New Zealand. Also, a lot of organisations from the mid-market segment are also beginning to set up their GCCs, Ahuja said. "Earlier, GCCs needed huge scale and investment. It was more of a Fortune 500 play but now setting up GCCs has become very easy. There is almost no capital involved. The model is mature. So, the mid-market seg-

ment is emerging as one of the big adopters of GCCs," Ahuja said.

The number of GCCs, including the mid market, could go up to 35-40.

According to the latest Nasscom-Zinnov report, India currently hosts about 1,580 GCCs, employing 1.66 million people. This is expected to witness substantial growth in the next two years, with India poised to have over 1,900 GCCs by 2025, employing over 2 million people. India's scale and diversity of talent continue to be key drivers of GCCs. "India has more people than all other locations put together. The tal-

ent has strong English language capabilities, domain expertise, and cultural adaptability. When you go to North America, a lot of companies are led by Indians and that is a testament of leadership, administrative and managerial capabilities of the talent here. GCCs in India obviously have also matured and evolved. If you have to look for success stories, you find them more in India than any other location. So, these are a couple of drivers, which just keep getting compounded," Ahuja said.

Some of the GCCs ANSR set up during 2022-23 include FedEx, Hy-Vee, Inspire Brands, Neighborly, Kenvue, HME and DocuSign.

Earlier this month, Waters Corporation, a US-based provider of analytical instruments and software, invested \$16 million in a new GCC in Bengaluru to foster technological development and advancement.

The NYSE-listed company has about 450 employees in India and plans to hire another 300 for its new GCC in Bengaluru.

# Zee asks Sony India to extend merger deadline

BS REPORTER  
Mumbai, 17 December

Zee Entertainment on Sunday sought an extension to complete its proposed merger with Sony India.

The cutoff date for concluding the merger, which will create India's biggest media conglomerate, is December 21.

While the merger between the two companies received the requisite approvals, differences cropped up over who would hold as the chief executive officer (CEO) of the merged entity.

The Subhash Chandra family, the founders of Zee, have been advocating the appointment of Punit Goenka as the

managing director (MD) and CEO of the merged entity.

Sony, however, is wary of Goenka's appointment since he is under the Securities and Exchange Board of India investigation, according to *Bloomberg*.

The request by Zee to extend the deadline comes just a day after two independent directors were unable to secure the re-appointment of the company's board.

Sasha Mirchandani and Vivek Mehra "failed to get the requisite majority of votes," the company said in an exchange filing. The shares of Zee Entertainment fell 8.9 per cent on Friday before paring losses on speculation around the fate

of the deal ahead of the December 21 deadline.

Just before the AGM, non-executive director Adesh Gupta stepped down citing personal reasons, the company said on Thursday.

Earlier, proxy advisory firm Institutional Investor Advisory Services India (IIAS) asked ZEE shareholders to vote against the reappointment of Mirchandani and Mehra, citing governance issues.

On Friday, the National Company Law Appellate Tribunal refused to grant a stay to stop the merger following a petition by Axis Finance and IDBI Bank.

The case is now listed for hearing on January 8, 2024.

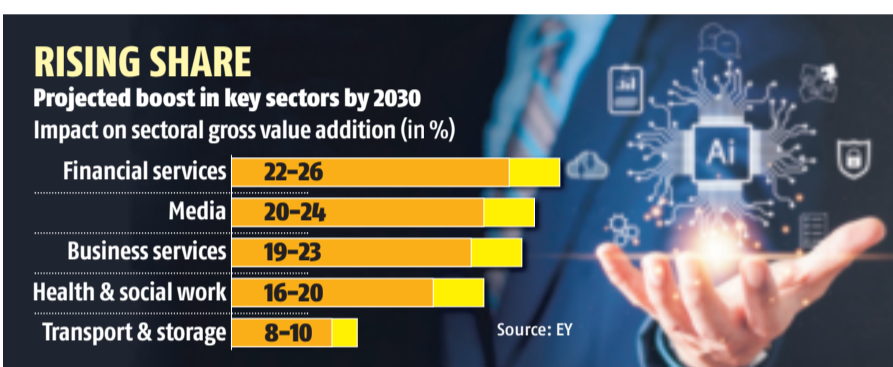
# GenAI can add \$1.5 trn to GDP by 2030: EY

ASHUTOSH MISHRA  
New Delhi, 17 December

Generative AI (GenAI) has the potential to add a cumulative \$1.2-1.5 trillion to India's GDP over the next seven years, according to a report by EY.

The report titled 'Aldea of India: Generative AI's potential to accelerate India's digital transformation' says that in 2029-30 alone, GenAI can contribute an additional \$359-438 billion to India's GDP.

The report said that around 69 per cent of the overall impact of GenAI on India's GDP is expected to be derived from sectors such as business services (including IT, legal, consulting, rental of machin-



ery and equipment, and others), financial services, education, retail, and healthcare.

"Organisations are swiftly adopting an AI-first approach to digital transformation, aiming to enhance customer

engagement, increase productivity, and achieve greater agility in delivering digital capabilities," said Mahesh Makhija, technology consulting leader, EY India. "Although in the early stages, there is a tremendous

sense of optimism in AI to realise its full potential. India must significantly elevate its efforts in terms of increased government role in its development and deployment," he added. The study highlights

that around 75 per cent of the businesses in India express a low to moderate level of readiness to harness the benefits of GenAI.

While 52 per cent organisations surveyed believe skills-gap as a challenge in harnessing the potential of GenAI for businesses, around 42 per cent found the availability of unclear use cases as another hurdle, the report said.

"Implementing measures like enabling access to training data and marketplaces, deployment of GenAI systems as Public Goods, securing critical digital infrastructure and access to talent and public funding of R&D will help foster Gen AI innovation," it said.

**Karvy Data Management Services Limited**  
(Undergoing Corporate Insolvency Resolution Process)

**Extension of time for submission of Expression of Interest (EOI)**

Karvy Data Management Services Limited (is an operating company engaged in data management services E Governance, KRA, TIN Facilitation, ITES projects etc). The time period for submission of Expression of Interest to submit Resolution Plan is hereby extended. Form G seeking EOI was published on 18 November 2023 with the last date of submission of EOI as 3 Dec 2023 (4 Dec 2023 as 3 Dec 2023 was a Sunday). The same was extended to 16th December 2023 and now it is being further extended to 23rd December 2023 (with the approval of Committee of Creditors), applicants fulfilling the eligibility criteria who could not submit EOI on or before 16th December 2023 can submit now in the prescribed format. For further details visit <https://ezresolve.in/> or <https://www.kdms.in/> or write an email to [karvydatamgmt@gmail.com](mailto:karvydatamgmt@gmail.com) along with the relevant supporting documents, latest by 23rd December 2023.

Suhasin Ashok B  
Interim Resolution Professional functioning as Resolution Professional  
Karvy Data Management Services Ltd  
IBBI/PA-002/IP-N01134/2022-2023/14080

AFA issued by ICSHIP is valid till 10 December 2024  
Office of IRP at EzResolve LLP 1st Floor, Golden Heights, Plot No.9,  
Opp: Raheja IT Mindspace, HUDA Techno Enclave,  
Place: Hyderabad, Telangana-500081, India.

**PUBLIC NOTICE**

This is to inform to General Public that My Client **Mr.Mohanasundaram S/o. Mr.Manickam** are residing at Door No. 4/289, V.I.P.Nagar, Rasipuram Taluk, Namakkal District, Tamil Nadu State - 637 408, has represented that they lost of the Original Parent Documents i.e., Regd.Sale Deed Doc.No.1996/2001 dated 24.08.2001 of SRO Rasipuram relating to the property situated in Muthukalipatty Village Sy.No. 162/5, measuring an extent of 2640 Sq.Ft of Land. In this regard my client who is the Present owner namely **Mr.Mohanasundaram S/o. Mr.Manickam** filed an online complaint in Tamilnadu Police CCTNS Citizen portal website and got an online acknowledgement bearing reference No. CAM23305658 dated 15.12.2023. My client hereby issue notice to the General Public that if any person has in any manner right, title, claim and/or interest in respect of the under mentioned Land and found the said misplaced Regd. Sale Deeds anywhere, he/she may inform me or to my client in writing within 7 days from the date of publication of this notice, failing which my client shall treat a Certified True Copy of above said misplaced deed as original for further transactions / Aliensations. Thereafter no claim will be entertained.

**M.PERIYASAMY B.A.,B.L.,M.B.A., Advocate, MS.No.3312/2018**  
No. 8/12, Sailesh Towers, Gandhi Road, Near Ramakrishna Park, Salem-7.

**PUBLIC ANNOUNCEMENT (FORM A)**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RANSAN PACKAGING PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor	RANSAN PACKAGING PRIVATE LIMITED
2. Date of Incorporation of the Corporate Debtor	13.05.2013
3. Authority under which Corporate Debtor is incorporated/registered	ROC Chennai
4. Corporate Identity No./Limited Liability Identification No of Corporate Debtor	CIN: U74999TN2013PTCO91108
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: NEW No.11, OLD NO.7, KAILASAM STREET TONDIPART, Chennai, CHENNAI, Tamil Nadu, India, 600081
6. Insolvency Commencement date in respect of Corporate Debtor	14/12/2023 (Copy of order received on 15/12/2023)
7. Estimated date of closure of insolvency resolution process	11/06/2024
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	S KASI VISWANATHAN Regn. No.: IBBI/PA-001/IP-P00396/2017-18/10714
9. Address and email of the Interim Resolution Professional, as registered with the Board	No 8 Mahalakshmi layout, 422/2 Subramaniam Palayam, Gnanambikai Mills Post, Coimbatore - 641029 Email - kasi.s@gopalaiyer.in
10. Address and email to be used for correspondence with the Interim Resolution Professional	4, Guru Govind Singh Road, R S Puram, Coimbatore - 641002 Email - girp.ransanpackaging@gmail.com
11. Last date for submission of Claims	28/12/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)-NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. Relevant Forms are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, Chennai Bench - I in CP/IB/59/CHE/2023 has ordered the commencement of a corporate insolvency resolution process of the **RANSAN PACKAGING PRIVATE LIMITED** on 14th December 2023. The creditors of **RANSAN PACKAGING PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 28th December 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

**S KASI VISWANATHAN**  
Interim Resolution Professional  
Date : 18.12.2023 Regn. No.: IBBI/PA-001/IP-P00396/2017-18/10714  
Place: Coimbatore AFA No. AA1/0714/02/310324/105600, Valid upto 31/03/2024

**THE INDIAN HUME PIPE COMPANY LIMITED**  
CIN : L51500MH1926PLC001255

Regd. Office: Construction House, 5, Walchand Hirachand Road, Ballard Estate, Mumbai 400 001  
Tel : +91-22-22618091,+91-22-40748181,Fax : +91-22-22656863  
E-mail: [info@indianhumpipe.com](mailto:info@indianhumpipe.com), Website: [www.indianhumpipe.com](http://www.indianhumpipe.com)

**NOTICE TO THE SHAREHOLDERS**

Transfer of shares in respect of which Dividend has not been claimed for seven consecutive years or more to the Investor Education and Protection Fund (IEPF).

Notice is hereby given to the Shareholders of the Company that pursuant to Section 124(6) of the Companies Act, 2013, all shares, in respect of which dividend has not been encashed or claimed for seven consecutive years or more from Financial Year 2016-2017, shall be transferred in the name of Investor Education and Protection Fund (IEPF) in accordance with the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules").

The required communication in this regard has been sent to the respective Shareholders on 15<sup>th</sup> December, 2023 by Register Post/Courier, the concerned Shareholders whose dividend for the financial year 2016-17 onwards for seven consecutive years or more remained unclaimed and the details of such Shareholders have been put up on the Company's website: [www.indianhumpipe.com](http://www.indianhumpipe.com).

In compliance with the IEPF Rules, Notice is hereby given to the Shareholders whose Dividend has remained unclaimed / unpaid from Financial year 2016-2017 onwards for seven consecutive years or more, that the Company shall initiate action for transfer of Shares to IEPF within 30 days from the due date, i.e., 15<sup>th</sup> March, 2024, without any further Notice.

Further, Shareholders holding shares in physical form and whose shares are liable to be transferred to IEPF, may please note that the Company will be issuing new Share Certificate(s) in lieu of the Original Share Certificate(s) held by them for the purpose of conversion into Demat form and subsequent transfer in Demat accounts opened by IEPF Authority with both the Depositories respectively. Upon such issue, the Original Share Certificate(s) which are registered in the name(s) of such Shareholders shall stand automatically cancelled and be non-negotiable/non-transferable. In case of Shareholders holding shares in Demat form, the transfer of shares to the Demat accounts of the IEPF Authority as indicated hereinabove shall be effected by the Company through the respective Depositories by way of Corporate Action.

Shareholders are requested to note that the list of concerned Shareholders is put up on the Company's website should be regarded as and shall be deemed to be adequate notice in respect of issue of new Share Certificate(s) for the purpose of transfer of shares to Demat accounts of the IEPF Authority pursuant to the amended Rules. Subsequent Dividends on such Shares shall also be credited to the IEPF.

No claim shall lie against the Company in respect of the Unclaimed Dividends and the Shares transferred to IEPF. On transfer of Dividend / Shares to IEPF, Shareholders may claim the same by making an application to IEPF in Form IEPF-5, as per the Rules. The said Form is available on the website of IEPF at: <http://iepf.gov.in/IEPFA/refund.html>

The concerned Shareholders are earnestly requested to claim their dividends from the Company at The Indian Hume Pipe Company Limited, 2nd Floor, Construction House, 5, Walchand Hirachand Road, Ballard Estate, Mumbai - 400 001. Tel. No. 022-22618091/92, 40748181; Fax No. 022-22656863; e-mail id: [investors@indianhumpipe.com](mailto:investors@indianhumpipe.com) / [info@indianhumpipe.com](mailto:info@indianhumpipe.com) or the Company's RTA M/s. Link Intime India Pvt. Ltd., C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai-400083. Tel. No. 022-49186270; Fax No. 022-49186060; e-mail id: [rtm.helpdesk@linkintime.co.in](mailto:rtm.helpdesk@linkintime.co.in) or before Friday 15<sup>th</sup> March, 2024, failing which the Company shall, in adherence to the requirements of the said Act and the Rules, transfer the Shares on which Dividend has remained unclaimed for seven consecutive years to the IEPF Authority.

In case of any further information/queries on the subject matter, please contact the Company's Registrar and Transfer Agent M/s Link Intime (India) Pvt. Ltd. C-101, 247 Park, LBS Marg, Vikhroli (West), Mumbai - 400 083, Tel.: (022) 4918 6000 / 4918 6280, e-mail: [iepf.shares@linkintime.co.in](mailto:iepf.shares@linkintime.co.in) or the Company's Secretarial Department at [investors@indianhumpipe.com](mailto:investors@indianhumpipe.com); [info@indianhumpipe.com](mailto:info@indianhumpipe.com).

For The Indian Hume Pipe Co. Ltd.  
Sd/-  
S. M. Mandke  
Vice President-Company Secretary

Place: Mumbai  
Date: 16<sup>th</sup> December, 2023

**Stock Holding**  
Increasing financial literacy since 1986

**ATTENTION**

**CEOs, CFOs, Co. Secretaries,**  
Shareholders of Private Companies -  
Mandatory **Demat** of Securities

**A giant step towards ensuring transparency.**  
Ministry of Corporate Affairs (MCA) vide notification dated 27<sup>th</sup> October 2023 has made dematerialisation of securities mandatory for Private companies.

- Stock Holding, India's first depository participant and pioneer of Demat services, is trusted by numerous investors and corporates for secure handling of their securities, integrity, confidentiality, and transparency.
- Equipped to deliver comprehensive solutions, offers ISIN creation and demat services for individuals and corporates.

Please contact us:  
[corporate.demat@stockholding.com](mailto:corporate.demat@stockholding.com)  
9967422422  
[www.stockholding.com](http://www.stockholding.com)

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